GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.958 TO BE ANSWERED ON 07.02.2020

REHABILITATION CENTRES FOR CHILDREN

†958. SHRIMATI RITI PATHAK: SHRI SUMEDHANAND SARASWATI: SHRI JUGAL KISHORE SHARMA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed to implement any scheme for the rehabilitation and reunion of destitute children living in the country and if so, the details thereof along with the salient features of the said schemes;
- (b) the number of such rehabilitation centres being run by the Government across the country, State/ UT-wise including Madhya Pradesh and Jammu and Kashmir;
- (c) the funds allocated for these centres during last three years and the current year;
- (d) the steps taken/being taken by the Government to improve the working conditions of such centres; and
- (e) whether the Government proposes to formulate any new legislation to prevent crimes against children?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

(a) to (e): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) is the primary law for children in country. The Act provides a security net of service delivery structures including measures for institutional and non-institutional care to ensure comprehensive well being of children in distress situations. As per the JJ Act, destitute children are considered as "Children in need of care and protection (CNCP). The primary responsibility of execution of the Act lies with the States/UTs.

The Government of India has implemented the Protection of Children from Sexual Offences (POCSO) Act, 2012 which is a comprehensive law that provides protection to children from the offences of sexual assault, sexual harassment and pornography. The Act provides mandatory reporting, child friendly provisions of recording of statement and evidence and speedy trial of the cases. Recently, the POCSO Act has been amended in order to make it more effective in dealing with cases of child sex abuse in the country. It addresses the need for stringent measures to deter the rising trend of child sex abuse in the country on one hand and the menace of relatively new kind of crimes on the other hand.

The Ministry of Women and Child Development is implementing a centrally sponsored Child Protection Services (CPS) Scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances.

The primary responsibility of implementation of the scheme lies with the State Governments/UT Administrations. Under the scheme institutional care is provided through Child Care Institutes (CCIs), as a rehabilitative measure. The programmes and activities in Homes inter-alia include age-appropriate education, access to vocational training, recreation, health care, counselling etc. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship. Further CPS also provides for "After care" services after the age of 18 years to help sustain them during the transition from institutional to independent life. The details of CCIs under CPS scheme as informed by the States/UTs during 2019-20 is at Annexure-I. Details of the funds released to the States/UTs under the said schemes during the last three years the current year, is at Annexure-II. Further, under Section 41 of the Act, registration of institutions including Homes for children in conflict with law has been made mandatory with penalty in case of non-compliance. The State Governments/UT Administrations, as per Section 54 of the JJ Act, are required to conduct regular inspection and monitor the CCIs to ensure that the institutions are run as per the provisions of the Act and the Model Rules, 2016 framed there-under.

Annexure-I

The details of CCIs under CPS scheme as informed by the States/UTs during 2019-20(up to 30.01.2020)

	30.01.2020)	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
#	State	No. Assisted	Beneficia ries	No. Assisted	Beneficia ries	No. Assisted	Beneficiarie s
1	Andhra Pradesh	66	2954	9	262	14	140
2	Arunachal Pradesh	5	185	0	0	1	10
3	Assam	52	1617	7	104	21	72
4	Bihar	26	1567	5	134	13	138
5	Chhattisgarh	65	2042	10	127	12	95
6	Goa	20	557	2	225	2	16
7	Gujarat	45	1706	0	0	12	86
8	Haryana	24	1322	14	425	7	52
9	Himachal Pradesh	32	1268	4	91	1	15
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	41	1466	5	125	12	92
12	Karnataka	79	3124	38	1084	25	319
13	Kerala	30	721	4	100	11	222
14	Madhya Pradesh	67	2804	8	348	26	243
15	Maharashtra	74	2320	2	50	17	170
16	Manipur	42	1160	14	296	7	55
17	Meghalaya	44	868	4	150	4	5
18	Mizoram	45	1178	0	0	7	26
19	Nagaland	39	609	3	60	4	5
20	Orissa	93	7112	12	300	25	250
21	Punjab	19	620	0	0	6	77
22	Rajasthan	85	2459	22	401	24	99
23	Sikkim	16	496	4	64	4	20
24	Tamil Nadu	198	12864	11	275	20	200
25	Tripura	23	717	2	58	6	49
26	Uttar Pradesh	74	3703	20	517	25	247
27	Uttarakhand	20	437	2	50	2	15
28	West Bengal	70	4156	49	1226	23	326
29	Telangana	40	1306	0	0	11	320
30	Andaman & Nicobar	10	401	-	0	2	10
31	Chandigarh	7	252	0	0	2	17
32	Dadra and Nagar Haveli	0	0	1	25	1	10
33	Daman and Diu	1	25	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	29	1614	9	313	3	59
36	Puducherry	27	1043	2	42	2	16
	Total	1525	65496	263	6852	354	3476

Annexure-II

<u>Details of the funds released to the States/UTs under CPS during the last three years the current year as on 30.01.2020 (Rs. in Lakh)</u>

		2016-17	2017-18	2018-19	2019-20
SI. No.	Name of the State	Amount released	Amount released	Amount released	Amount released
1	Andhra Pradesh	110.74	1469.88	1870.01	1373.53
2	Arunachal Pradesh	52.29	643.71	37.63	1174.11
3	Assam	413.64	2932.68	3379.63	3278.63
4	Bihar	2787.92	541.56	2621.87	1297.02
5	Chattisgarh	527.77	3181.97	2151.01	2098.74
6	Goa	36.83	728.53	16.03	19.63
7	Gujarat	769.95	590.11	2251.55	2117.30
8	Haryana	0.00	1858.22	1387.60	2217.99
9	Himachal Pradesh	2345.48	1835.01	1342.64	1607.40
10	Jammu & Kashmir	43.12	807.48	2106.94	1225.16
11	Jharkhand	840.11	1714.57	1480.26	1845.80
12	Karnataka	3720.80	3272.45	4022.56	3290.45
13	Kerala	260.50	1849.45	1263.77	1519.74
14	Madhya Pradesh	2503.88	3262.77	2959.23	2148.46
15	Maharashtra	2272.33	608.15	3156.52	2449.63
16	Manipur	241.34	1886.33	3866.99	1341.69
17	Meghalaya	2060.33	1846.60	2254.51	2241.71
18	Mizoram	1949.55	1917.51	2042.28	2530.43
19	Nagaland	1350.37	1457.45	1787.12	2085.95
20	Orissa	1089.22	2599.30	4352.44	3541.66
21	Punjab	581.67	143.24	1244.17	722.00
22	Rajasthan	0.00	4752.30	3584.72	2052.61
23	Sikkim	601.18	662.76	379.25	662.51
24	Tamil Nadu	13039.37	2013.12	7895.14	14915.36
25	Telangana	195.64	894.82	1329.23	1726.38
26	Tripura	676.04	446.81	885.77	610.71
27	Uttar Pradesh	3207.19	1830.67	7834.39	4277.72
28	Uttarakhand	15.54	907.57	1344.40	918.58
29	West Bengal	6763.87	5073.56	2372.13	2815.10
30	Andaman & Nicobar Island	36.88	31.66	218.85	392.12
31	Chandigarh	245.44	194.32	577.58	415.09
32	Dadra & Nagar Haveli	177.59	24.82	11.24	193.97
33	Daman & Diu	126.42	21.89	18.42	141.79
34	Delhi	978.64	354.33	1007.39	972.86
35	Lakshadweep	0.00	0.00	0.00	0.00
36	Puducherry	826.33	114.35	398.43	501.96
Total		50847.97	52469.95	73451.70	70723.79